

**Office of Directorate General of Foreign Trade
New Delhi -**

Para 4.7 Decision

MEETING 9/83-ALC1/2020 **MEETING DATE** : 23.09.2020 (held on
NUMBER 09.11.2020)

	Case No.: 6/9/83- ALC1/2020	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01017/AM21/	RLA File :03/95/040/00544/AM10/	Lic.No/Date:0310549734 08.12.2009	Defer
1	Decision : The Committee considered the case as per agenda in presence of technical experts and it decided to call for the present Status of the case from RA. As the AA is issued in 2009, committee felt that this case might have been disposed off previously. In this regards, RA is requested to intimate whether the case was earlier disposed off or not. If not, RA may furnish the hard copy for further consideration. Firm is also requested to furnish the technical data for examination as per Annexure to Appendix 4E. DL issued by post on 24.11.2020.			
	Case No.: 7/9/83- ALC1/2020	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01018/AM21/	RLA File :03/95/040/00847/AM10/	Lic.No/Date:0310565188 18.03.2010	Defer
2	Decision : The Committee considered the case as per agenda in presence of technical experts and it decided to call for the present Status of the case from RA. As the AA is issued in 2010, committee felt that this case might have been disposed off previously. In this regards, RA is requested to intimate whether the case was earlier disposed off or not. If not, RA may furnish the hard copy for further consideration. Firm is also requested to furnish the technical data for examination as per Annexure to Appendix 4E. DL issued by post on 24.11.2020.			
3	Case No.: 400/1/83- ALC1/2019	Party Name:UNITED MUD- CHEM PVT. LTD.	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01232/A M19/	RLA File :03/95/040/00118/AM16/	Lic.No/Date:0310796 378 03.06.2015	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it decided to call for the present Status of the case from RA. As the AA is issued			

in 2015, committee felt that this case might have been disposed off previously. In this regards, RA is requested to intimate whether the case was earlier disposed off or not. If not, RA may furnish the hard copy for further consideration. Firm is also requested to furnish the technical data for examination as per Annexure to Appendix 4E. DL issued by post on 24.11.2020.

4	Case No.:403/1/83-ALC1/2019	Party Name:INDO COLCHEM PVT. LIMITED	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01235/A M19/	RLA File :08/24/040/00096/AM16/	Lic.No/Date:08101 35648 15.07.2015	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it decided to call for the present Status of the case from RA. As the AA is issued in 2015, committee felt that this case might have been disposed off previously. In this regards, RA is requested to intimate whether the case was earlier disposed off or not. If not, RA may furnish the hard copy for further consideration. Firm is also requested to furnish the technical data for examination as per Annexure to Appendix 4E. DL issued by post on 24.11.2020.			

5	Case No.:422/1/83-ALC1/2019	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01254/AM 19/	RLA File :08/24/040/00144/AM16/	Lic.No/Date:08101 35863 17.08.2015	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it decided to call for the present Status of the case from RA. As the AA is issued in 2015, committee felt that this case might have been disposed off previously. In this regards, RA is requested to intimate whether the case was earlier disposed off or not. If not, RA may furnish the hard copy for further consideration. Firm is also requested to furnish the technical data for examination as per Annexure to Appendix 4E. DL issued by post on 24.11.2020.			

6	Case No.:428/1/83-ALC1/2019	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:Case
	HQ File :01/83/050/01260/AM 19/	RLA File :08/24/040/00085/AM16/	Lic.No/Date:08101 35905 20.08.2015	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts			

and it was noted that the firm has furnished the information. File to be sent to TE(DNM) for providing the comments expeditiously as case is very old.

7	Case No.:63/1/83-ALC1/2019	Party Name:HERITAGE INDUSTRIES PRIVATE LIMITED.	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00895/AM19/	RLA File :08/24/040/00172/AM16/	Lic.No/Date:0810136460 06.11.2015	Approve
Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.				

8	Case No.:66/1/83-ALC1/2019	Party Name:HERITAGE INDUSTRIES PRIVATE LIMITED.	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00898/A M19/	RLA File :08/24/040/00173/AM16/	Meet No/Date:9/83-ALC1/2020 09.11.2020	Approve
Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.				

9	Case No.:56/1/83-ALC1/2019	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00888/A M19/	RLA File :08/24/040/00281/AM16/	Lic. No-0810136567 dated 24.11.2015	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it decided to call for the present Status of the case from RA. As the AA is issued in 2015, committee felt that this case might have been disposed off previously. In this regards, RA is requested to intimate whether the case was earlier disposed off or not. If not, RA may furnish the hard copy for further consideration. Firm is also requested to furnish the technical data for examination as per Annexure to Appendix 4E. DL issued by post on 24.11.2020.				

10	Case No.:548/1/83-ALC1/2019	Party Name:COLORCON ASIA PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01380/AM	RLA File :17/24/040/00076/AM1	Lic.No/Date:171000621 1	Defer

19/	6/	24.11.2015	
Decision : The Committee considered the case as per agenda in presence of technical experts and it decided to call for the present Status of the case from RA. As the AA is issued in 2015, committee felt that this case might have been disposed off previously. In this regards, RA is requested to intimate whether the case was earlier disposed off or not. If not, RA may furnish the hard copy for further consideration. Firm is also requested to furnish the technical data for examination as per Annexure to Appendix 4E. DL issued by post on 24.11.2020.			

11	Case No.:213/1/83-ALC1/2019	Party Name:OMNI IMPEX PRIVATE LIMITED.,	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01045/AM19/	RLA File :03/95/040/00635/AM16/	Lic.No/Date:0310801207 18.12.2015	Defer
	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 09/83-ALC1/2020 dated 09.11.2020, followed by Reminder sent on 24.11.2020 : (i) Complete technical details as per Annexure to Appendix 4E, Showing Chemicals reactions, molecular weight of imports and exports items and % yield on Molar basis. Hence, the Committee decided to Defer the case.			

12	Case No.:214/1/83-ALC1/2019	Party Name: OMNI IMPEX PRIVATE LIMITED.,	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01046/AM19/	RLA File :03/95/040/00636/AM16/	Lic.No/Date:0310801210 18.12.2015	Defer
	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 09/83-ALC1/2020 dated 09.11.2020, followed by Reminder sent on 24.11.2020 : (i) Complete technical details as per annexure to Appendix 4E, Showing Chemicals reactions, molecular weight of imports and exports items and % yield on Molar basis. Hence, the Committee decided to Defer the case.			

13	Case No.:7/1/83-	Party Name:AMTEX	Meet No/Date:9/83-	Status:
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	ALC1/2019	DYE CHEM INDUSTRIES	ALC1/2020 09.11.2020	
	HQ File :01/83/050/00839/AM 19/	RLA File :08/24/040/00312/AM1 6/	Lic.No/Date:081013694 2 05.01.2016	Defer
	Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 13.11.2019. Reminder sent on 15.02.2020, 10.06.2020 and final reminder on 05.08.2020 and by post on 24.11.2020.			

	Case No.:34/1/83- ALC1/2019	Party Name:ABHINAV INDUSTRIES	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
14	HQ File :01/83/050/00866/AM 19/	RLA File :08/24/040/00331/AM1 6/	Lic.No/Date:081013696 4 06.01.2016	Defer
	Decision :The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has furnished the information. File to be sent to TE(DNM) for providing the comments.			

	Case No.:230/1/83- ALC1/2019	Party Name:VKS INCENSE PRIVATE LIMITED	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01062/AM 19/	RLA File :07/24/040/00052/AM1 9/	Lic.No/Date:071011339 1 05.06.2018	Reject
15	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Perfumed Incenses Sticks (Agarbatti) and applied input item is Mosquito Incense Sticks. Committee observed that party has not given full specifications of Mosquito Incense Sticks and how it is used in export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the sense that whatever items are imported against this Advance Authorisation are only used in the items being exported. In view of the above, committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.			

16	Case No.:22/8/83- ALC1/2018	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
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<i>HQ File</i> :01/83/050/00570/AM19/	<i>RLA File</i> :03/94/040/00384/AM19/	<i>Lic.No/Date:0310823267</i> 24.08.2018	Defer
Decision :The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 09/83-ALC1/2020 dated 09.11.2020, followed by Reminder sent on 18.11.2020: (ii) Complete technical details as per Annexure to Appendix 4E, Showing Chemicals reactions, molecular weight of imports and exports items and % yield on Molar basis. Hence, the Committee decided to Defer the case.			

	Case No.:225/1/83-ALC1/2019	Party Name:TARAK CHEMICALS LTD	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
17	<i>HQ File</i> :01/83/050/01057/AM19/	<i>RLA File</i> :34/24/040/00207/AM19/	<i>Lic.No/Date:3410044553</i> 05.10.2018	Defer
Decision :The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued by Speed Post on 24.11.2020.				

	Case No.:57/8/83-ALC1/2018	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
18	<i>HQ File</i> :01/83/050/00605/AM19/	<i>RLA File</i> :04/24/040/00151/AM19/	<i>Lic.No/Date:0410164787</i> 16.10.2018	Defer
Decision :The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 24.11.2020.				

	Case No.:273/1/83-ALC1/2019	Party Name:UPL LTD.	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	<i>HQ File</i> :01/83/050/01105/AM19/	<i>RLA File</i> :03/95/040/00865/AM19/	<i>Lic.No/Date:0310825723</i> 18.12.2018	Defer
19	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 09/83-ALC1/2020 dated 09.11.2020, followed by Reminder has been sent by speed Post on 24.11.2020: (i)Copy of CIB Registration showing approved composition of export item. (ii) Complete technical details as per Annexure to Appendix 4 E.			

- (iii) Past production-consumption data certified by Customs or Central Taxes & GST Authorities for the year 2018-19 and 2019-20.
- (iv) % Yield on molar basis for each step of manufacturing process.
- Hence, the Committee decided to **Defer** the case.

20	Case No.:27/9/83-ALC1/2020	Party Name:SETCO CHEMICALS (I) PVT.LTD.	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01038/AM21/	RLA File :03/95/040/00201/AM20/	Lic.No/Date:0310829367 31.05.2019	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued by speed post on 24.11.2020.				

21	Case No.:82/3/83-ALC1/2019	Party Name:CLARIANT CHEMICALS [INDIA] LTD.	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00201/AM20/	RLA File :03/94/040/00232/AM20/	Lic.No/Date:0310829835 21.06.2019	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 14.08.2020.Reminder has been sent by post on 24.11.2020.				

22	Case No.:82/3/83-ALC1/2019	Party Name:CLARIANT CHEMICALS [INDIA] LTD.	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00203/AM20/	RLA File :03/94/040/00233/AM20/	Lic.No/Date:0310829837 dated 21.06.2019.	Approved
Decision : The Committee considered the case as per agenda. The committee decided to withdraw the case as the case was earlier approved in NC Meeting No.07/83 dated 18.09.2020.				

23	Case No.:23/8/83-ALC1/2019	Party Name:AJIT INDUSTRIES PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00487/AM20/	RLA File :05/23/040/00323/AM20/	Lic.No/Date:0510412588 21.11.2019	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 24.11.2020.				

24	Case No.: 30/9/83- ALC1/2020	Party Name:PARIMAL MANDIR ,	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01041/AM21/	RLA File :07/24/040/00242/AM20/	Lic.No/Date:0710116063 24.01.2020	Reject
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Perfumed Agarbattis 8” and applied input item is Raw Agarbatti. Committee observed that party has not given full specifications of Raw Agarbatti Sticks and export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the sense that whatever items are imported against this Advance Authorisation are only used in the items being exported. In view of the above, committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.			

25	Case No.: 1/1/83- ALC1/2020	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00727/AM20/	RLA File :03/94/040/00701/AM20/	Lic.No/Date:0310834901 17.02.2020	Defer
	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 09/83-ALC1/2020 dated 09.11.2020, followed by Reminder sent on 28.10.2020: (i) A copy of CIB Registration showing approved composition of export item. Hence, the Committee decided to Defer the case.			

26	Case No.: 2/1/83- ALC1/2020	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00728/AM20/	RLA File :03/94/040/00712/AM20/	Lic.No/Date:0310834902 17.02.2020	Defer
	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 09/83-ALC1/2020 dated 09.11.2020, followed by Reminder sent on 28.10.2020: (ii) A copy of CIB Registration showing approved composition of export item. Hence, the Committee decided to Defer the case.			

27	Case No.: 28/9/83-	Party Name:HARSHA	Meet No/Date:9/83-	Status:
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ALC1/2020	EXITO ENGINEERING PVT LTD	ALC1/2020 09.11.2020	
HQ File :01/83/050/01039/AM21/	RLA File :04/24/040/00179/AM20/	Lic.No/Date:0410166541 18.02.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued by Speed Post on 24.11.2020.			

Case No.:9/1/83- ALC1/2020	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
28 HQ File :01/83/050/00735/AM20/	RLA File :09/24/040/00578/AM20/	Lic.No/Date:0910068502 20.02.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 05.08.2020. Reminder has been sent by Post on 23.11.2020.			

Case No.:10/1/83- ALC1/2020	Party Name:VKS INCENSE PRIVATE LIMITED	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
29 HQ File :01/83/050/00736/AM20/	RLA File :07/24/040/00272/AM20/	Lic.No/Date:0710116150 20.02.2020	Reject
Decision : The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Indian Perfumed Incense Sticks/Agarbatti and applied input item is Raw Agarbatti 8/10 inches. Committee observed that party has not given full specifications of Raw Agarbatti Sticks and export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the sense that whatever items are imported against this Advance Authorisation are only used in the items being exported. In view of the above, committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.			

Case No.:11/1/83- ALC1/2020	Party Name:PADMA PERFUMERY WORKS,	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
30 HQ File :01/83/050/00737/AM20/	RLA File :07/24/040/00282/AM20/	Lic.No/Date:0710116151 20.02.2020	Reject
Decision : The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Perfumed Agarbatti and other Odiriferous preparations....and indend to import Raw Agarbattis machine made.			

Committee observed that party has not given full specifications of import and export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the sense that whatever items are imported against this Advance Authorisation are only used in the items being exported. In view of the above, committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.

31	Case No.: 14/1/83- ALC1/2020	Party Name:KRISHI RASAYAN	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00740/AM20/	RLA File :02/24/040/00190/AM20/	Lic.No/Date:0210209783 21.02.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 05.08.2020. Reminder has been sent by Speed Post on 23.11.2020.			

32	Case No.: 12/1/83- ALC1/2020	Party Name:HARSHA EXITO ENGINEERING PRIVATE LIMITED	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00738/AM20/	RLA File :04/24/040/00185/AM20/	Lic.No/Date:0410166552 24.02.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 06.08.2020. Reminder has been sent by speed post on 23.11.2020.			

33	Case No.: 15/1/83- ALC1/2020	Party Name:SRI DURGA INTERNATIONAL INC	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00741/AM20/	RLA File :07/24/040/00279/AM20/	Lic.No/Date:0710116160 24.02.2020	Reject
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Perfumed Incenses Sticks (Agarbatti) and applied input item is Raw Agarbattis . Committee observed that party has not given full specifications of import and export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the sense that whatever items are imported against this Advance Authorisation are only used in the items being exported. In view of the above, committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.			

34	Case No.:16/1/83-ALC1/2020	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00742/AM20/	RLA File :03/94/040/00998/AM20/	Lic.No/Date:0310835041 25.02.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 06.08.2020. Reminder has been sent by Speed Post on 23.11.2020.			

35	Case No.:17/1/83-ALC1/2020	Party Name:CALIBRE CHEMICALS PVT.LTD.	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00743/AM20/	RLA File :03/94/040/00903/AM20/	Lic.No/Date:0310835047 25.02.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 06.08.2020. Reminder has been sent by Speed Post on 23.11.2020.			

36	Case No.:18/1/83-ALC1/2020	Party Name:BHUKHANVALA INDUSTRIES PVT.LTD.	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00744/AM20/	RLA File :03/94/040/00996/AM20/	Lic.No/Date:0310835050 25.02.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 06.08.2020. Reminder has been sent by Speed Post on 23.11.2020.			

37	Case No.:19/1/83-ALC1/2020	Party Name:BHUKHANVALA INDUSTRIES PVT.LTD.	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00745/AM20/	RLA File :03/94/040/00997/AM20/	Lic.No/Date:0310835051 25.02.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 06.08.2020. Reminder has been sent by Speed Post on 23.11.2020.			

38	Case No.:20/1/83-ALC1/2020	Party Name:INDOTAN CHEMICALS LIMITED	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File	RLA File	Lic.No/Date:0210209790	Defer

:01/83/050/00746/AM20/	:02/24/040/00194/AM20/	25.02.2020	
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued by Speed Post on 23.11.2020.			

Case No.: 21/1/83-ALC1/2020	Party Name:UPL LTD.	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
HQ File :01/83/050/00747/AM20/	RLA File :03/95/040/01077/AM20/	Lic.No/Date:0310835062 25.02.2020	Defer
39	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 09/83-ALC1/2020 dated 09.11.2020, followed by Reminder has been sent by speed Post on 23.11.2020: (i) Copy of CIB Registration showing approved composition of export item. (ii) Complete technical details as per Annexure to Appendix-4E. (iii) Past production-consumption data certified by Central Taxes & GST Authorities for year 2018-19 and 2019-20. (iv) % Yield on molar basis for each step of manufacturing process. Hence, the Committee decided to Defer the case.		

Case No.: 25/1/83-ALC1/2020	Party Name:FRUZYME BIOTECH INDIA PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
HQ File :01/83/050/00751/AM20/	RLA File :32/24/040/00135/AM20/	Lic.No/Date:3210079432 28.02.2020	Defer
40	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 09/83-ALC1/2020 dated 09.11.2020, followed by Reminder sent on 28.10.2020: (i) % Papain content in export and Import item. (ii) CoA of Import item from foreign supplier. (iii) CoA of export item (self Certified). Hence, the Committee decided to Defer the case.		

Case No.: 28/1/83-ALC1/2020	Party Name:AIRO LAM LIMITED,	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
41	HQ File :01/83/050/00754/AM20/	RLA File :08/24/040/00384/AM20/	Lic.No/Date:0810147364 28.02.2020 Approved
Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.			

Case No.: 29/9/83- ALC1/2020	Party Name:SINGHANIA ALU-FOIL CONTAINERS MANUFACTURING CO	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:								
HQ File :01/83/050/01040/AM21/	RLA File :05/24/040/00710/AM20/	Lic.No/Date:0510413766 02.03.2020	Approved								
Decision : <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>											
42	<table border="1"> <thead> <tr> <th>Export Item</th><th>Qty</th><th>Import Item</th><th>Qty</th></tr> </thead> <tbody> <tr> <td>PAPER BAGS MADE OF KRAFT PAPER 70GSM (+-10%) OF QTY 17955KG 110GSM (+-10%)OF QTY 32045KG</td><td>50000 KG</td><td>KRAFT PAPER 70 GSM (+-10%)OF QTY 18673.2 KG. 110 GSM (+-10%) OF QTY 33326.8 KG</td><td>52000 KG</td></tr> </tbody> </table>			Export Item	Qty	Import Item	Qty	PAPER BAGS MADE OF KRAFT PAPER 70GSM (+-10%) OF QTY 17955KG 110GSM (+-10%)OF QTY 32045KG	50000 KG	KRAFT PAPER 70 GSM (+-10%)OF QTY 18673.2 KG. 110 GSM (+-10%) OF QTY 33326.8 KG	52000 KG
Export Item	Qty	Import Item	Qty								
PAPER BAGS MADE OF KRAFT PAPER 70GSM (+-10%) OF QTY 17955KG 110GSM (+-10%)OF QTY 32045KG	50000 KG	KRAFT PAPER 70 GSM (+-10%)OF QTY 18673.2 KG. 110 GSM (+-10%) OF QTY 33326.8 KG	52000 KG								
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.</i>											

Case No.: 29/1/83- ALC1/2020	Party Name:MIICRON WIRES AND POLYMERS PRIVATE LIMITED	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:																
HQ File :01/83/050/00755/AM20/	RLA File :03/95/040/01146/AM20/	Lic.No/Date:0310835162 03.03.2020	Approved																
Decision : <i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>																			
43	<table border="1"> <thead> <tr> <th>Export Item</th><th>Qty</th><th>Import Item</th><th>Qty</th></tr> </thead> <tbody> <tr> <td>40% SOLUTION OF PHENOL BLOCKED POLYISOCYANATE IN 1- METHOXY- 2- PROPYL ACETATE (MPA/PMA)</td><td>1 Kg</td><td>TOLUENE DI- ISOCYANATE</td><td>0.240 Kg</td></tr> <tr> <td colspan="2"></td><td>PHENOL</td><td>0.160 Kg</td></tr> <tr> <td colspan="2"></td><td>PROPYLENE GLYCOL METHYL ETHER ACETATE (PMA)/1- METHOXY-2-PROPYL ACETATE(MPA)</td><td>0.610 Kg</td></tr> </tbody> </table>			Export Item	Qty	Import Item	Qty	40% SOLUTION OF PHENOL BLOCKED POLYISOCYANATE IN 1- METHOXY- 2- PROPYL ACETATE (MPA/PMA)	1 Kg	TOLUENE DI- ISOCYANATE	0.240 Kg			PHENOL	0.160 Kg			PROPYLENE GLYCOL METHYL ETHER ACETATE (PMA)/1- METHOXY-2-PROPYL ACETATE(MPA)	0.610 Kg
Export Item	Qty	Import Item	Qty																
40% SOLUTION OF PHENOL BLOCKED POLYISOCYANATE IN 1- METHOXY- 2- PROPYL ACETATE (MPA/PMA)	1 Kg	TOLUENE DI- ISOCYANATE	0.240 Kg																
		PHENOL	0.160 Kg																
		PROPYLENE GLYCOL METHYL ETHER ACETATE (PMA)/1- METHOXY-2-PROPYL ACETATE(MPA)	0.610 Kg																
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.</i>																			

44	Case No.: 30/1/83-	Party Name:INCENSE	Meet No/Date:9/83-	Status:
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	ALC1/2020	CREATORS,	ALC1/2020 09.11.2020	
	HQ File :01/83/050/00756/AM20/	RLA File :07/24/040/00277/AM20/	Lic.No/Date:0710116196 03.03.2020	Reject
Decision : The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export 9 inches perfumed Agarbattis and other Odiriferous preparations which operate by burning and applied input item is Raw Agarbatti 9 inches machine made. Committee observed that party has not given full specifications of Raw Agarbatti Sticks and export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the sense that whatever items are imported against this Advance Authorisation are only used in the items being exported. In view of the above, committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.				

	Case No.:31/1/83- ALC1/2020	Party Name:MARUTI MICA	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
45	HQ File :01/83/050/00757/AM20/	RLA File :24/24/040/00061/AM20/	Lic.No/Date:2410043053 03.03.2020	Approve
Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.				

	Case No.:32/1/83- ALC1/2020	Party Name:COLORMAX	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
46	HQ File :01/83/050/00758/AM20/	RLA File :32/24/040/00130/AM20/	Lic.No/Date:3210079440 03.03.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 06.08.2020. Reminder has been sent on 23.11.2020.				

	Case No.:33/1/83- ALC1/2020	Party Name:RAJHANS FERTILIZERS LTD.	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
47	HQ File :01/83/050/00759/AM20/	RLA File :56/24/040/00043/AM20/	Lic.No/Date:5610005835 04.03.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 06.08.2020. Reminder has been sent on 23.11.2020.				

48	Case No.: 36/1/83- ALC1/2020	Party Name:HUBERGROUPINDIA PRIVATE LIMITED.	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00762/AM20/	RLA File :03/94/040/01021/AM20/	Lic.No/Date:0310835268 06.03.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 06.08.2020. Reminder has been sent on 23.11.2020.				

49	Case No.: 37/1/83- ALC1/2020	Party Name:GREENLAM INDUSTRIES LIMITED	Meet No/Date:9/83- ALC1/2020 09.11.2020.	Status:
	HQ File :01/83/050/00763/AM20/	RLA File :05/23/040/00464/AM20/	Lic.No/Date:0510413818 06.03.2020	Approved
Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.				

50	Case No.: 38/1/83- ALC1/2020	Party Name:GREENLAM INDUSTRIES LIMITED	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00764/AM20/	RLA File :05/23/040/00465/AM20/	Lic.No/Date:0510413819 06.03.2020	Approved
Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.				

51	Case No.: 39/1/83- ALC1/2020	Party Name:BHANU DYES PVT.LTD.	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00765/AM20/	RLA File :03/94/040/01008/AM20/	Lic.No/Date:0310835329 09.03.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 06.08.2020. Reminder has been sent by speed post on 23.11.2020.				

52	Case No.: 40/1/83- ALC1/2020	Party Name:SOHUM ENTERPRISES	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00766/AM20/	RLA File :07/24/040/00267/AM20/	Lic.No/Date: 0710116237 10.03.2020	Defer

Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 06.08.2020. Reminder sent on 23.11.2020.

	Case No.: 41/1/83-ALC1/2020	Party Name: SALASAR LAMINATES LIMITED	Meet No/Date: 9/83-ALC1/2020 09.11.2020	Status:
53	HQ File :01/83/050/00767/AM20/	RLA File :08/24/040/00401/AM20/	Lic.No/Date:0810147428 11.03.2020	Approved
Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.				

	Case No.: 42/1/83-ALC1/2020	Party Name: VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED	Meet No/Date: 9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00768/AM20/	RLA File :03/95/040/01179/AM20/	Lic.No/Date:0310835352 11.03.2020	Defer
54	Decision :Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 09/83-ALC1/2020 dated 09.11.2020, followed by Reminder sent on 02.11.2020: (i) % yield content in Export item. (ii) Complete and balanced Chemical reaction showing Mol. Weight and % yield on molar basis. Hence, the Committee decided to Defer the case.			

	Case No.: 43/1/83-ALC1/2020	Party Name: INDOGULF CROPS SCIENCES LIMITED	Meet No/Date: 9/83-ALC1/2020 09.11.2020	Status:
55	HQ File :01/83/050/00769/AM20/	RLA File :05/23/040/00456/AM20/	Lic.No/Date:0510413856 12.03.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 06.08.2020. Reminder has been sent by speed post on 23.11.2020.				

	Case No.: 44/1/83-ALC1/2020	Party Name: AICA LAMINATES INDIA PRIVATE LIMITED	Meet No/Date: 9/83-ALC1/2020 09.11.2020	Status:
56	HQ File :01/83/050/00770/AM20/	RLA File :05/23/040/00478/AM20/	Lic.No/Date:0510413857 12.03.2020	Approved
Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020.				

Committee decided to clear the case as per above SION.

57	Case No.: 46/1/83- ALC1/2020	Party Name: INSECTICIDES INDIA LTD.	Meet No/Date: 9/83- ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00772/AM20/	RLA File :03/94/040/01026/AM20/	Lic.No/Date: 0310835377 12.03.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 06.08.2020. Reminder has been sent by speed post on 23.11.2020.				

58	Case No.: 47/1/83- ALC1/2020	Party Name: KLJ ORGANIC LTD	Meet No/Date: 9/83- ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00773/AM20/	RLA File :05/23/040/00472/AM20/	Lic.No/Date: 0510413861 12.03.2020	Approved
Decision : The Committee considered the case as per agenda in presence of technical experts and decided the norms as per SION A 3107,or applied quantity whichever is less.				

59	Case No.: 48/1/83- ALC1/2020	Party Name: KLJ ORGANIC LTD	Meet No/Date: 9/83- ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00774/AM20/	RLA File :05/23/040/00474/AM20/	Lic.No/Date: 0510413863 12.03.2020	Approved
Decision : The Committee considered the case as per agenda in presence of technical experts and decided the norms as per SION A 3107,or applied quantity whichever is less.				

60	Case No.: 49/1/83- ALC1/2020	Party Name: KLJ ORGANIC LTD	Meet No/Date: 9/83- ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00775/AM20/	RLA File :05/23/040/00473/AM20/	Lic.No/Date: 0510413862 12.03.2020	Approved
Decision : The Committee considered the case as per agenda in presence of technical experts and decided the norms as per SION A 3107,or applied quantity whichever is less.				

61	Case No.: 52/1/83- ALC1/2020	Party Name: FMC INDIA PRIVATE LIMITED	Meet No/Date: 9/83- ALC1/2020 09.11.2020	Status:
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HQ File :01/83/050/00778/AM20/	RLA File :34/24/040/00372/AM20/	Lic.No/Date:3410045952 12.03.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 06.08.2020. Reminder has been sent by speed post on 23.11.2020.			

Case No.: 53/1/83- ALC1/2020	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:	
HQ File :01/83/050/00779/AM20/	RLA File :08/24/040/00402/AM20/	Lic.No/Date:0810147441 12.03.2020	Approved	
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-				
62	Export Item	Qty	Import Item	Qty
	Product 3600 (Polyoxy Ethylene Castor Oil Ethoxylate (100% Strength, containg 36 moles of Ethylene Oxide)	100000 Kg	Ethylene Oxide	63910 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

Case No.: 50/1/83- ALC1/2020	Party Name:CALLISONS FLAVORS (INDIA) PRIVATE LIMITED	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
HQ File :01/83/050/00776/AM20/	RLA File :31/83/040/00163/AM20/	Lic.No/Date:3110067713 13.03.2020	Reject

Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the applicant want to export the following items:-

(i) Low Menthofuran Indian peppermint blend (62450 kgs) and
(ii) (ii) 60% menthol fraction ex-piperita (57030 kgs).

Committee further noted that the applicant intend to import duty free basis the following items:-

(i) Natural mint blend (Code: 4PPBLDN1CCL6) – 28402.6 kgs and
(ii) Cineol natural – 3096.96 kgs.

Committee observed that import and export items are essential oils and it is very difficult to requirement of inputs claimed based on the nature of these items. Committee observed that party has not given full specifications of import and export items. Committee observed that as to how applicant is going to establish nexus between import and export items. As per the

policy only items which are actually required for manufacturing shall only be allowed duty free. Committee made detailed deliberations in the meeting and it was of the opinion that it is not possible to establish verifiable nexus between import and export – the items required for manufacturing as well as quantities required for such manufacturing. Committee is of the opinion that it is not possible to prescribe nexus between import and export items. Committee unable to confirm that whatever items that are imported against this Advance Authorisation are required for manufacturing the items being exported. In view of the above, committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.

64	Case No.:51/1/83-ALC1/2020	Party Name:NUTECH PRINT SERVICES - INDIA	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00777/AM20/	RLA File :05/24/040/00753/AM20/	Lic.No/Date:0510413876 13.03.2020	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 07.08.2020. Reminder has been sent by speed post on 23.11.2020.				

65	Case No.:54/1/83-ALC1/2020	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00780/AM20/	RLA File :03/95/040/01141/AM20/	Lic.No/Date:0310835405 16.03.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and decided defer the case.				

66	Case No.:55/1/83-ALC1/2020	Party Name:HINDUSTAN PLATINUM PVT LTD	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00781/AM20/	RLA File :03/94/040/01025/AM20/	Lic.No/Date:0310835452 17.03.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 07.08.2020. Reminder has been sent by speed post on 23.11.2020.				

67	Case No.:58/1/83-ALC1/2020	Party Name: MPD INDUSTRIES PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File	RLA File	Lic.No/Date:5610005848	Defer

:01/83/050/00784/AM20/	:56/24/040/00047/AM20/	17.03.2020	
Decision : The Committee considered the case as per agenda in presence of technical experts and it file has been sent to TTechnical member (NL) for comments.			

Case No.: 56/1/83- ALC1/2020	Party Name: MATANGI INDUSTRIES LLP	Meet No/Date: 9/83- ALC1/2020 09.11.2020	Status:	
HQ File :01/83/050/00782/AM20/	RLA File :08/24/040/00279/AM20/	Lic.No/Date: 0810147502 18.03.2020	Approved	
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-				
68	Export Item	Qty	Import Item	Qty
	Product 1105 (Polyoxy Ethylene Nonyl Phenol Ethoxylate) (100% Strength)	100000 Kg	Nonyl Phenol	77000 Kg
			Ethylene Oxide	23000 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

Case No.: 57/1/83- ALC1/2020	Party Name: MATANGI INDUSTRIES LLP	Meet No/Date: 9/83- ALC1/2020 09.11.2020	Status:	
HQ File :01/83/050/00783/AM20/	RLA File :08/24/040/00278/AM20/	Lic.No/Date: 0810147509 18.03.2020	Approved	
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-				
69	Export Item	Qty	Import Item	Qty
	Product 3600 (Polyoxy Ethylene Castor Oil Ethoxylate (100% Strength, containg 36 moles of Ethylene Oxide)	100000 Kg	Ethylene Oxide	63910 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

70	Case No.:59/1/83- ALC1/2020	Party Name: RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00785/AM20/	RLA File :05/24/040/00766/AM20/	Lic.No/Date:0510413910 18.03.2020	Defer

Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 07.08.2020. Reminder has been sent by speed post on 23.11.2020.

71	Case No.: 61/1/83-ALC1/2020	Party Name:CANOPUS WET WIPES PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00787/AM20/	RLA File :07/24/040/00303/AM20/	Lic.No/Date:0710116287 20.03.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 06.08.2020. Reminder has been sent by speed post on 23.11.2020.				

72	Case No.: 62/1/83-ALC1/2020	Party Name:FMC INDIA PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00788/AM20/	RLA File :34/24/040/00373/AM20/	Lic.No/Date:3410045968 20.03.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 06.08.2020. Reminder has been sent by speed post on 23.11.2020.				

73	Case No.: 63/1/83-ALC1/2020	Party Name:SARATHI INTERNATIONAL INC.,	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00789/AM20/	RLA File :07/24/040/00301/AM20/	Lic.No/Date:0710116294 20.03.2020	Reject
Decision : The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Perfumed Agarbattis and other Odoriferous preparations....and applied input item is Raw Agarbattis . Committee observed that party has not given full specifications of import and export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the sense that whatever items are imported against this Advance Authorisation are only used in the items being exported. In view of the above, committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website from the date of hosting of Norms Committee decision on DGFT website.				

74	Case No.:66/1/83-ALC1/2020	Party Name:KIRI INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00792/AM21/	RLA File :08/24/040/00410/AM20/	Lic.No/Date:0810147538 20.03.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 06.08.2020. Reminder has been sent by speed post on 23.11.2020.				

75	Case No.:67/1/83-ALC1/2020	Party Name:CALLISONS FLAVORS (INDIA) PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00793/AM21/	RLA File :31/83/040/00168/AM20/	Lic.No/Date:3110067725 31.03.2020	Reject
Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the applicant want to export the following items:- (i) India Piperita Oil (129600 kgs) and (ii) High Menthofuran Indian piperita Oil (43200 kgs). Committee further noted that the applicant intend to import duty free basis the following items:- (i) Mint Terpenes – 1352.592 kgs and (ii) Cineol natural – 6850.22 kgs. Committee observed that import and export items are essential oils and it is very difficult to requirement of inputs claimed based on the nature of these items. Committee observed that party has not given full specifications of import and export items. Committee observed that as to how applicant is going to establish nexus between import and export items. As per the policy only items which are actually required for manufacturing shall only be allowed duty free. Committee made detailed deliberations in the meeting and it was of the opinion that it is not possible to establish verifiable nexus between import and export – the items required for manufacturing as well as quantities required for such manufacturing. Committee is of the opinion that it is not possible to prescribe nexus between import and export items. Committee unable to confirm that whatever items that are imported against this Advance Authorisation are required for manufacturing the items being exported. In view of the above, committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.				

76	Case No.: 1/5/83-ALC1/2020	Party Name: SRF LIMITED	Meet No/Date: 9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00864/AM21/	RLA File :05/24/040/00064/AM21/	Lic.No/Date:0510414282 29.05.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 06.08.2020. Reminder has been sent by speed post on 23.11.2020.				

77	Case No.: 2/5/83-ALC1/2020	Party Name: PRASAD INTERNATIONAL PRIVATE LTD.	Meet No/Date: 9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00865/AM21/	RLA File :08/24/040/00050/AM21/	Lic.No/Date:0810147863 29.05.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 06.08.2020. Reminder has been sent by speed post on 23.11.2020.				

Case No.:3/5/83-ALC1/2020	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:	
HQ File :01/83/050/00866/AM21/	RLA File :03/94/040/00116/AM21/	Lic.No/Date:0310836458 01.06.2020	Approved	
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-				
78	Export Item	Qty	Import Item	Qty
	TEBUCONAZOLE TECHNICAL 97% MIN	1 Kg	1-(4-chlorophenyl)-4,4-dimethyl-pentane-3-one, 97%	0.85 Kg
			Dimethyl Sulfide	0.16 Kg
			N-Methyl-2-Pyrrolidone	0.15 Kg
			1,2,4-Triazole	0.30 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

79	Case No.: 11/5/83-ALC1/2020	Party Name: INSECTICIDES INDIA LIMITED	Meet No/Date: 9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00874/AM21/	RLA File :03/94/040/00117/AM21/	Lic.No/Date:0310836472 01.06.2020	Defer

Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 09/83-ALC1/2020 dated 09.11.2020, followed by Reminder sent on 28.10.2020:

- (i) A copy of CIB Registration showing approved composition of export item.
- (ii) Details calculation sheet for working out the requirement of input.

Hence, the Committee decided to **Defer** the case.

80	Case No.:4/5/83-ALC1/2020	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00867/AM21/	RLA File :09/24/040/00120/AM21/	Lic.No/Date:0910068839 02.06.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 07.08.2020. Reminder sent on 23.11.2020.				

81	Case No.:5/5/83-ALC1/2020	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00868/AM21/	RLA File :05/24/040/00072/AM21/	Lic.No/Date:0510414300 02.06.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 18.08.2020. Reminder has been sent by speed post on 23.11.2020.				

82	Case No.:6/5/83-ALC1/2020	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00869/AM21/	RLA File :05/24/040/00074/AM21/	Lic.No/Date:0510414301 02.06.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 07.08.2020. Reminder has been sent by speed post on 23.11.2020.				

83	Case No.:7/5/83-ALC1/2020	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00870/AM21/	RLA File :05/24/040/00073/AM21/	Lic.No/Date:0510414302 02.06.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder				

letter is issued on 07.08.2020. Reminder has been sent by speed post on 23.11.2020.

84	Case No.:8/5/83-ALC1/2020	Party Name:SHITAL INDUSTRIES PVT LTD	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00871/AM21/	RLA File :08/24/040/00055/AM21/	Lic.No/Date:0810147873 03.06.2020	Defer
	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 09/83-ALC1/2020 dated 09.11.2020, followed by Reminder sent on 28.10.2020: (i) % Composition of Export Product, indicating Exact % of MMTEHTG & MTHTG Hence, the Committee decided to Defer the case.			

85	Case No.:9/5/83-ALC1/2020	Party Name:GREENLAM INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00872/AM21/	RLA File :05/23/040/00035/AM21/	Lic.No/Date:0510414308 03.06.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it file has been sent to TE (NL) for comments.			

86	Case No.:10/5/83-ALC1/2020	Party Name:GREENLAM INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00873/AM21/	RLA File :05/23/040/00038/AM21/	Lic.No/Date:0510414315 03.06.2020	Approved
	Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.			

87	Case No.:12/5/83-ALC1/2020	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00875/AM21/	RLA File :08/24/040/00043/AM21/	Lic.No/Date:0810147877 03.06.2020	Approved
	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item		Qty	Import Item	Qty
PRODUCT 1500 (Polyoxy Ethylene TALLOW AMINE		400000 Kg	Tallow amine	114560 Kg

ETHOXYLATE (100% Strength containing 15 moles of Ethylene Oxide)			
		Ethylene Oxide	293680 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

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Case No.:13/5/83-ALC1/2020	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
HQ File :01/83/050/00876/AM21/	RLA File :08/24/040/00044/AM21/	Lic.No/Date:0810147878 03.06.2020	Approved
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Product 2000 (Polyoxy Ethylene Nonyl Phenol Ethoxylate) (100% Strength with 20 Mole of Ethylene Oxide)	200000 Kg	Nonyl Phenol	40000 Kg
		Ethylene Oxide	160000Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

89	Case No.:17/5/83-ALC1/2020	Party Name:MANI AGRO CHEM PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00880/AM21/	RLA File :32/24/040/00009/AM21/	Lic.No/Date:3210079538 03.06.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 07.08.2020. Reminder has been sent by speed post on 23.11.2020.			

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Case No.:14/5/83-ALC1/2020	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
HQ File :01/83/050/00877/AM21/	RLA File :08/24/040/00046/AM21/	Lic.No/Date:0810147882 04.06.2020	Approved
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty

Product 3600 (Polyoxy Ethylene Castor Oil Ethoxylate) (100% Strength, containing 36 moles of Ethylene Oxide)	200000 Kg	Ethylene Oxide	127820 Kg
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:15/5/83-ALC1/2020	Party Name: GIRIDHAR TECHFAB PRIVATE LIMITED	Meet No/Date: 9/83-ALC1/2020 09.11.2020	Status:
91 HQ File :01/83/050/00878/AM21/	RLA File :08/24/040/00038/AM21/	Lic.No/Date:0810147884 04.06.2020	Defer
Decision : The committee considered the case and decided to defer the case. File has been sent to Technical expert (NL), Comment is awaited by DPIIT.			

Case No.:16/5/83-ALC1/2020	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:	
HQ File :01/83/050/00879/AM21/	RLA File :08/24/040/00042/AM21/	Lic.No/Date:0810147885 04.06.2020	Approved	
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-				
92	Export Item	Qty	Import Item	Qty
	Product L1090 (Polyoxy Ethylene Lauryl Alcohol Ethoxylate) (100% Strength with 9 moles of Ethylene Oxide)	300000 Kg	Lauryl Myristyl Alcohol	97260 Kg
			Ethylene Oxide	209040 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

Case No.:18/5/83-ALC1/2020	Party Name: UNIVERSAL OLEORESINS	Meet No/Date: 9/83-ALC1/2020 09.11.2020	Status:
93 HQ File :01/83/050/00881/AM21/	RLA File :10/24/040/00014/AM21/	Lic.No/Date:1010060520 04.06.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 14.08.2020. Reminder has been sent by speed post on 23.11.2020.			

94	Case No.:19/5/83-ALC1/2020	Party Name:SYNTHITE INDUSTRIES PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00882/AM21/	RLA File :10/24/040/00015/AM21/	Lic.No/Date:1010060521 04.06.2020	Defer
	Decision : Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 14.08.2020. Reminder has been sent by speed post on 23.11.2020.			

95	Case No.:20/5/83-ALC1/2020	Party Name:HALDIA PETROCHEMICALS LTD	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00883/AM21/	RLA File :02/24/040/00016/AM21/	Lic.No/Date:0210209905 04.06.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 07.08.2020. Reminder has been sent to the firm by speed post on 24.11.2020.			

96	Case No.:21/5/83-ALC1/2020	Party Name:HALDIA PETROCHEMICALS LTD	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00884/AM21/	RLA File :02/24/040/00017/AM21/	Lic.No/Date:0210209906 04.06.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 14.08.2020. Reminder has been sent to the firm by speed post on 23.11.2020.			

97	Case No.:22/5/83-ALC1/2020	Party Name:COROMANDEL INTERNATIONAL LIMITED	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/00885/AM21/	RLA File :03/94/040/00091/AM21/	Lic.No/Date:0310836527 05.06.2020	Defer
	The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 14.08.2020. Reminder has been sent to the firm by speed post on 23.11.2020.			

98	Case No.:23/5/83-	Party Name:STYLAM	Meet No/Date:9/83-	Status:
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ALC1/2020	INDUSTRIES LIMITED	ALC1/2020 09.11.2020	
HQ File :01/83/050/00886/AM21/	RLA File :30/24/040/00025/AM21/	Lic.No/Date:3010105226 05.06.2020	Approved
Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.			

Case No.:24/5/83- ALC1/2020	Party Name:STYLAM INDUSTRIES LIMITED	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
99 HQ File :01/83/050/00887/AM21/	RLA File :30/24/040/00026/AM21/	Lic.No/Date:3010105227 05.06.2020	Approved
Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.			

Case No.:25/5/83- ALC1/2020	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
100 HQ File :01/83/050/00888/AM21/	RLA File :03/94/040/00060/AM21/	Lic.No/Date:0310836564 08.06.2020	Defer
The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 14.08.2020. Reminder has been sent to the firm by speed post on 23.11.2020.			

Case No.:26/5/83- ALC1/2020	Party Name:SERVO PACKAGING LTD	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
101 HQ File :01/83/050/00889/AM21/	RLA File :02/24/040/00019/AM21/	Lic.No/Date:0210209909 08.06.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 14.08.2020. Reminder has been sent to the firm by speed post on 24.11.2020.			

Case No.:27/5/83- ALC1/2020	Party Name:CAMBAY TECHNOPACK PRIVATE LIMITED	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
102 HQ File :01/83/050/00890/AM21/	RLA File :52/24/040/00019/AM21/	Meet No/Date:9/83- ALC1/2020	Defer

		09.11.2020	
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 14.08.2020. Reminder has been sent to the firm by speed post on 24.11.2020.			

	Case No.:28/5/83-ALC1/2020	Party Name:BOS NATURAL FLAVORS PRIVATE LIMITED	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
103	HQ File :01/83/050/00891/AM21/	RLA File :10/24/040/00017/AM21/	Lic.No/Date:1010060532 09.06.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 14.08.2020. Reminder has been sent to the firm by speed post on 24.11.2020.				

	Case No.:29/5/83-ALC1/2020	Party Name:HARIDAS MADHAVDAS SUGANDHI	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
104	HQ File :01/83/050/00892/AM21/	RLA File :03/94/040/00138/AM21/	Lic.No/Date:0310836612 09.06.2020	Reject
Decision : The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Agarbattis and applied input items are (i) Pine Dhoop Chips, Bulk and (ii) Pine essential Oil . Committee observed that party has not given full specifications of Export and Import items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the sense that whatever items are imported against this Advance Authorisation are only used in the items being exported. In view of the above, committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.				

	Case No.:30/5/83-ALC1/2020	Party Name:BHAGWATI ALLIED PRODUCTS	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
105	HQ File :01/83/050/00893/AM21/	RLA File :03/94/040/00106/AM21/	Lic.No/Date:0310836621 10.06.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 14.08.2020. Reminder has been sent by post on 24.11.2020.				

106	Case No.:1/9/83-	Party Name:BAJAJ	Meet No/Date:9/83-	Status:
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	ALC1/2020	POLYBLENDS PRIVATE LIMITED	ALC1/2020 09.11.2020	
	HQ File :01/83/050/01012/AM21/	RLA File :50/24/040/00010/AM21/	Lic.No/Date:5010002707 13.08.2020	Approved
Decision : The Committee considered the case as per agenda in presence of technical experts and approved the case as applied.				

	Case No.:2/9/83- ALC1/2020	Party Name:COROMANDEL INTERNATIONAL LIMITED	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
107	HQ File :01/83/050/01013/AM21/	RLA File :03/94/040/00318/AM21/	Lic.No/Date:0310837704 17.08.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 24.11.2020.				

	Case No.:3/9/83- ALC1/2020	Party Name:ASTEC LIFESCIENCES LTD	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
108	HQ File :01/83/050/01014/AM21/	RLA File :03/94/040/00335/AM21/	Lic.No/Date:0310837742 18.08.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 24.11.2020.				

	Case No.:4/9/83- ALC1/2020	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
109	HQ File :01/83/050/01015/AM21/	RLA File :10/24/040/00038/AM21/	Lic.No/Date:1010060629 18.08.2020	Defer
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm has not furnished hard copy of application so far and a reminder letter is issued on 24.11.2020.				

	Case No.:5/9/83- ALC1/2020	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
110	HQ File	RLA File	Lic.No/Date:1010060630	Defer

:01/83/050/01016/AM21/	:10/24/040/00039/AM21/	18.08.2020	
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm has not furnished hard copy of application so far and a reminder letter is issued on 24.11.2020.			

Case No.: 8/9/83-ALC1/2020	Party Name: CALLISONS FLAVORS (INDIA) PRIVATE LIMITED	Meet No/Date: 9/83-ALC1/2020 09.11.2020	Status:
HQ File :01/83/050/01019/AM21/	RLA File :31/83/040/00047/AM21/	Lic.No/Date: 3110067827 19.08.2020	Reject
Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the applicant want to export the following items:- (i) India Piperita Oil (1,00,800 kgs) (ii) High Menthofuran Indian piperita Oil (72,000 kgs). (iii) Cornmint Oil Redistilled (72,000 kgs) (iv) Cornmint Oil Trrirectified (43,200 Kgs) (v) Low Menthofuran Indian peppermint blend (72,000 kgs) Committee further noted that the applicant intend to import duty free basis the following items:- (i) Neomenthol – 14,413.100 kgs (ii) IP Rich Cuts 20 – 8,144.64 Kgs (iii) IP Rich Cuts 60 – 4,611.9 kgs (iv) Isomenthone rich Cut High – 898.82 kgs (v) Isomenthone rich Cut Low – 5,424.910 kgs (vi) Mint Terpenes – 21,000.080 kgs Committee observed that import and export items are essential oils and it is very difficult to requirement of inputs claimed based on the nature of these items. Committee observed that party has not given full specifications of import and export items. Committee observed that as to how applicant is going to establish nexus between import and export items. As per the policy only items which are actually required for manufacturing shall only be allowed duty free. Committee made detailed deliberations in the meeting and it was of the opinion that it is not possible to establish verifiable nexus between import and export – the items required for manufacturing s well as quantities required for such manufacturing. Committee is of the opinion that it is not possible to prescribe nexus between import and export items. Committee unable to confirm that whatever items that are imported against this Advance Authorisation are required for manufacturing the items being exported. In view of the above, committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.			

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	Case No.:11/9/83-ALC1/2020	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
112	HQ File :01/83/050/01022/AM21/	RLA File :02/24/040/00054/AM21/	Lic.No/Date:0210210048 19.08.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 24.11.2020.			

	Case No.:9/9/83-ALC1/2020	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
113	HQ File :01/83/050/01020/AM21/	RLA File :05/24/040/00234/AM21/	Lic.No/Date:0510414956 20.08.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 24.11.2020.			

	Case No.:10/9/83-ALC1/2020	Party Name:BEE CHEMS	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
114	HQ File :01/83/050/01021/AM21/	RLA File :06/24/040/00034/AM21/	Lic.No/Date:0610039587 20.08.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 24.11.2020.			

	Case No.:12/9/83-ALC1/2020	Party Name: INDIA PESTICIDES LIMITED,	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01023/AM21/	RLA File :06/24/040/00032/AM21/	Lic.No/Date:0610039586 20.08.2020	Approved
115	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
	Export Item	Qty	Import Item	Qty
	Prosulfocarb Technical 97% (w/w) min.	1 Kg	D1-N-PROPYLAMINE	0.525 Kg
			AMMONIUM THIOCYANATE	0.440 Kg
			BENZYL CHLORIDE	0.559 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

116	Case No.:13/9/83-ALC1/2020	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01024/AM21/	RLA File :08/24/040/00400/AM19/	Lic.No/Date:0810148379 21.08.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 24.11.2020.			

117	Case No.:14/9/83-ALC1/2020	Party Name:SYNDICATE EXPORTS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01025/AM21/	RLA File :32/24/040/00039/AM21/	Lic.No/Date:3210079659 21.08.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 24.11.2020.			

118	Case No.:15/9/83-ALC1/2020	Party Name:HALDIA PETROCHEMICALS LTD	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01026/AM21/	RLA File :02/24/040/00061/AM21/	Lic.No/Date:0210210054 24.08.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 24.11.2020.			

119	Case No.:16/9/83-ALC1/2020	Party Name: JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01027/AM21/	RLA File :03/94/040/00348/AM21/	Lic.No/Date:0310837845 25.08.2020	Reject
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the applicant want to export the following items:- (i) Mint Oil -78000 kgs) Committee further noted that the applicant intend to import duty free basis the following			

item:-

- (i) D-P-Mentha-1(6),8-Dien-2-one – 62400 kgs

Committee observed that import and export items are essential oils and it is very difficult to requirement of inputs claimed based on the nature of these items. Committee observed that party has not given full specifications of import and export items. Committee observed that as to how applicant is going to establish nexus between import and export items. As per the policy only items which are actually required for manufacturing shall only be allowed duty free. Committee made detailed deliberations in the meeting and it was of the opinion that it is not possible to establish verifiable nexus between import and export – the items required for manufacturing as well as quantities required for such manufacturing. Committee is of the opinion that it is not possible to prescribe nexus between import and export items. Committee unable to confirm that whatever items that are imported against this Advance Authorisation are required for manufacturing the items being exported. In view of the above, committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.

120	Case No.: 17/9/83-ALC1/2020	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01028/AM21/	RLA File :05/23/040/00116/AM21/	Lic.No/Date:0510414998 25.08.2020	Defer
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 09/83-ALC1/2020 dated 09.11.2020, followed by Reminder sent on 28.10.2020: (i) Copy of CIB Registration showing approved composition of the export item. (ii) Complete Technical details as per 4E showing Mol. Weight and % yield on Molar basis. Hence, the Committee decided to Defer the case.			

121	Case No.: 18/9/83-ALC1/2020	Party Name:SADHANA NITRO CHEM LIMITED	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01029/AM21/	RLA File :03/95/040/00304/AM21/	Lic.No/Date:0310837852 25.08.2020	Defer
	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 09/83-ALC1/2020 dated 09.11.2020, followed by Reminder sent on 28.10.2020: (i) % Yield on molar basis for the inside reaction along with copy of technical literature support of yield claimed.			

(ii) Past Production Consumption Certificate certify by C.A.
Hence, the Committee decided to **Defer** the case.

122	Case No.:19/9/83-ALC1/2020	Party Name:INDIA GLYCOLS LTD	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01030/AM21/	RLA File :05/23/040/00120/AM21/	Lic.No/Date:0510414999 25.08.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 24.11.2020.				

123	Case No.:20/9/83-ALC1/2020	Party Name:MESO CARBON INDIA PVT. LTD.	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01031/AM21/	RLA File :08/24/040/00141/AM21/	Lic.No/Date:0810148405 25.08.2020	Reject
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to reject the case as no nexus can be established between import and export items.				

124	Case No.:21/9/83-ALC1/2020	Party Name:AICA LAMINATES INDIA PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01032/AM21/	RLA File :05/23/040/00147/AM21/	Lic.No/Date:0510415009 26.08.2020	Approved
Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.				

125	Case No.:22/9/83-ALC1/2020	Party Name:KLJ ORGANIC LTD	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01033/AM21/	RLA File :05/23/040/00149/AM21/	Lic.No/Date:0510415015 26.08.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 24.11.2020.				

126	Case No.:23/9/83-ALC1/2020	Party Name:PAPER PLUS CORPORATION	Meet No/Date:9/83-ALC1/2020	Status:
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			09.11.2020	
	HQ File :01/83/050/01034/AM21/	RLA File :03/95/040/01205/AM20/	Lic.No/Date:0310837911 26.08.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 24.11.2020.				

	Case No.:24/9/83- ALC1/2020	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
127	HQ File :01/83/050/01035/AM21/	RLA File :03/94/040/00376/AM21/	Lic.No/Date:0310837935 27.08.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 24.11.2020.				

	Case No.:25/9/83- ALC1/2020	Party Name:SWATI MENTHOL AND ALLIED CHEMICALS LIMITED	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
128	HQ File :01/83/050/01036/AM21/	RLA File :05/24/040/00256/AM21/	Lic.No/Date:0510415043 28.08.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 24.11.2020.				

	Case No.:26/9/83- ALC1/2020	Party Name:LAZULINE BIOTECH PRIVATE LIMITED	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
129	HQ File :01/83/050/01037/AM21/	RLA File :09/24/040/00249/AM21/	Lic.No/Date:0910069111 28.08.2020	Defer
Decision : File along with Hard copy received from the firm and has been sent to Department of Bio-Technology (Dr. Nitin K. Jain) ,Letter on 18.11.2020 for providing the comments.				

130	Case No.:31/9/83- ALC1/2020	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
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HQ File :01/83/050/01042/AM21/	RLA File :05/24/040/00261/AM21/	Lic.No/Date:0510415062 31.08.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 24.11.2020.			

131	Case No.:32/9/83-ALC1/2020	Party Name:KODIXODEL PRIVATE LIMITED	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01043/AM21/	RLA File :56/24/040/00019/AM21/	Lic.No/Date:5610005927 31.08.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 24.11.2020.			

132	Case No.:33/9/83-ALC1/2020	Party Name:WILLOWOOD CHEMICALS PVT LTD	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01044/AM21/	RLA File :02/24/040/00068/AM21/	Lic.No/Date:0210210071 01.09.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 24.11.2020.			

133	Case No.:34/9/83-ALC1/2020	Party Name:SENSIENT INDIA PVT. LTD.	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01045/AM21/	RLA File :03/95/040/00318/AM21/	Lic.No/Date:0310838013 01.09.2020	Defer
	Decision:Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 09/83-ALC1/2020 dated 09.11.2020, followed by Reminder sent on 20.11.2020: (i) Catalogue with of export item (ii) Complete Chemical reaction (as distributed in the export item) with Molecular weight and %yield on molar basis. (iii) Certificate of analysis (CoA) of imported items from foreign supplier. (iv) Detailed calculation for working out the requirement of inputs. (v) CoA of Export item. (vi) C.I No. of natural colorant to the exported.			

Hence, the Committee decided to **Defer** the case.

134	Case No.: 35/9/83- ALC1/2020	Party Name: SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date: 9/83- ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01046/AM21/	RLA File :09/24/040/00288/AM21/	Lic.No/Date: 0910069129 02.09.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 24.11.2020.			

135	Case No.: 36/9/83- ALC1/2020	Party Name: DETPAK INDIA PRIVATE LIMITED	Meet No/Date: 9/83- ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01047/AM21/	RLA File :03/94/040/00394/AM21/	Lic.No/Date: 0310838044 02.09.2020	Defer
	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 09/83-ALC1/2020 dated 09.11.2020, followed by Reminder sent on 24.11.2020: (i) Complete technical details as per Annexure to Appendix 4E, (ii) weight of exports item. (iii) Hard copy of application. (iv) Weight of paper rope Hence, the Committee decided to Defer the case.			

136	Case No.: 37/9/83- ALC1/2020	Party Name: ARCHIDPLY INDUSTRIES LTD	Meet No/Date: 9/83- ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01048/AM21/	RLA File :05/23/040/00148/AM21/	Lic.No/Date: 0510415096 02.09.2020	Approved
	Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.			

137	Case No.: 38/9/83- ALC1/2020	Party Name: YASHO INDUSTRIES LIMITED	Meet No/Date: 9/83- ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01049/AM21/	RLA File :03/95/040/00322/AM21/	Lic.No/Date: 0310838053 02.09.2020	Defer

Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 09/83-ALC1/2020 dated 09.11.2020, followed by Reminder sent on 20.11.2020:

- (v) Exact name, function and Catalogue of import item no.4.
- (vi) Chemical structure with Molecular weight export and import.
- (vii) Stoichiometric balance of reaction.

Hence, the Committee decided to **Defer** the case.

138	Case No.: 39/9/83-ALC1/2020	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01050/AM21/	RLA File :08/24/040/00161/AM21/	Lic.No/Date:0810148475 03.09.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 24.11.2020.			

139	Case No.: 40/9/83-ALC1/2020	Party Name:NARAYAN ORGANICS PVT. LTD.	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01051/AM21/	RLA File :08/24/040/00163/AM21/	Lic.No/Date:0810148476 03.09.2020	Defer
	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 09/83-ALC1/2020 dated 09.11.2020, followed by Reminder sent on 02.11.2020: (i) Complete Chemistry with Molar weight from basis stage as applied for import. (ii) %yield on Molar basis. Hence, the Committee decided to Defer the case.			

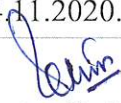
140	Case No.: 41/9/83-ALC1/2020	Party Name:INDIA GELATINE & CHEMICALS LIMITED	Meet No/Date:9/83-ALC1/2020 09.11.2020	Status:
	HQ File :01/83/050/01052/AM21/	RLA File :03/94/040/00404/AM21/	Lic.No/Date:0310838075 03.09.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 24.11.2020.			

141	Case No.: 42/9/83-	Party Name:PARIJAT	Meet No/Date:9/83-	Status:
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ALC1/2020	INDUSTRIES (INDIA) PVT.LTD.	ALC1/2020 09.11.2020	
HQ File :01/83/050/01053/AM21/	RLA File :05/24/040/00266/AM21/	Lic.No/Date:0510415118 04.09.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 24.11.2020.			

Case No.:43/9/83- ALC1/2020	Party Name:MAXTECH INDUSTRIES LLP	Meet No/Date:9/83- ALC1/2020 09.11.2020	Status:
142 HQ File :01/83/050/01054/AM21/	RLA File :03/95/040/00348/AM21/	Lic.No/Date:0310838092 04.09.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished hard copy of application so far and a reminder letter is issued on 24.11.2020.			

Date:17.11.2020
Place:New Delhi


Chetan Parkash Jaggarwal
Foreign Trade Development Officer